

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 223/MP/2022**

Subject : Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.

Petitioner : NLCIL

Respondent : TANGEDCO and 15 Ors

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rakesh Pandey, Advocate, NLCIL  
Shri Kulamani Biswal, Advocate, NLCIL  
Shri Amit Kumar, Advocate, NLCIL  
Ms. Ratna, NLCIL  
Shri Priyanshu Tyagi, Advocate, KSEBL  
Shri Rithvik Mathur, Advocate, KSEBL  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, KSEBL sought adjournment of the hearing on the ground that the arguing counsel was absent. The learned counsel for the Petitioner, NLCIL did not oppose the Respondent's request for an adjournment. Accordingly, the Commission adjourned the hearing.

2. The Petition shall be listed along with Petition No. 9/RP/2022 for hearing on **6.2.2025 at 2.30 pm.**

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

